

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.MP/91/2014  
With I.A.No. 20/2014**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with clause 5.2 of the operating code under the Indian Electricity Grid Code and Regulations 12 and 13 of the Central Electricity Regulatory Commission (Unscheduled Interchange Charges and related matters) Regulations, 2009; Regulations 7(1) & (2), 12, 13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism And Related Matters) regulations, 2014 and regulations 111, 114 and 115 of the central electricity regulatory commission (Conduct Of Business) Regulations, 1999

Date of hearing : 10.6.2014

Coram : Shri M. Deena Dayalan, Member  
Shri A.K.Singhal, Member

Petitioner : Southern India Mills' Association, Tamil Nadu

Respondents : 1. Power System Operation Corporation Limited, New Delhi  
2. Power Grid Corporation of India Limited, Gurgaon  
3. State Load Dispatch Centre, Tamil Nadu  
4. Southern Regional Load Dispatch Centre, Bangaluru  
5. Tamil Nadu Generation and Distribution Corp. Ltd., Chennai  
6. Tamil Nadu Spinning Mills Association, Tamil Nadu  
7. Indian Wind Power Association, Tamil Nadu

Parties present : Shri M.G.Ramachandran, Advocate for the petitioner  
Ms. Anushree Bardhan, Advocate for the petitioner  
Ms. Jayantika Singh, SRLDC

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed for relaxation of the frequency band from 49.9 Hz – 50.05 Hz to 49.7 Hz - 50.3 Hz and for grant of exemption to wind and solar projects from the application of deviation

limit of 150 MW or 12% of the schedule whichever is lower, as provided in the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 (Deviation Settlement Regulations). He further submitted that since the wind energy is unpredictable, these projects enjoy the MUST RUN status under Regulation 5.2 (u) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code).

2. Learned counsel for the petitioner submitted that due to tightening of the grid frequency band and application of deviation limit as per Deviation Settlement Regulations, SLDC, Tamil Nadu is backing down the wind energy generation and as a result, generation from wind energy projects get wasted. Learned counsel submitted that applicability of the Deviation Settlement Regulations need to be relaxed for renewable energy projects such as wind and solar in conformity with the Must Run Status.

3. After hearing the learned counsel for the petitioner, the Commission directed to issue notice to the respondents.

4. The Commission directed the petitioner to serve copy of the petition on the respondents, if already not served. The respondents were directed to file their replies by 26.6.2014 with an advance copy to the petitioner who may file its rejoinder, if any, by 8.7.2014.

5. The petition along with IA shall be listed for hearing on 15.7.2014 on admissibility.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**